

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 366

TO BE ANSWERED ON FRIDAY, THE 21ST JULY, 2023

Schemes for Improvement in Judicial System

†366. SHRI SATYADEV PACHAURI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of schemes started by the Government to improve judicial system during the last three years, year-wise;
- (b) the details of targets set and achievements made under each of the said schemes during the said period;
- (c) the details of proposals received from the State of Uttar Pradesh and approved by the Union Government in this regard; and
- (d) the details of funds allocated and utilized for the implementation of these schemes during each of the last three years and the current year, scheme and State-wise?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF
STATE IN THE MINISTRY OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

(a) to (d): The Department of Justice is implementing several schemes like Centrally Sponsored Scheme (CSS) for Judicial Infrastructure, Gram Nyayalayas, Fast Track Special Courts and Central Sector Scheme of e Courts for improvement in Judicial System but all these schemes are more than 3years old.

During the period of last 3 years, Department of Justice has launched a scheme on Access to Justice titled “Designing Innovative Solutions for Holistic Access to Justice in India”, for a period of five years (2021-2026), with a total budget of Rs 250 Crore. The scheme aims to provide citizen-centric delivery of legal services with use of technology. It has three components which includes Tele- Law: Mainstreaming Legal Aid to the Grassroots; Nyaya Bandhu (Pro Bono Legal Services) and Pan India legal literacy and legal awareness programme. The Tele-Law aims to strengthen pre-litigation advice and consultation, between the citizens and Panel Lawyers. The Tele-Law service is available across 2.5 lakh Gram Panchayats across the country at the Common Service Centers. It is also available via Tele-Law Citizen Mobile APP (available on Android & iOS platform) and UMANG portal. As on 30th June,2023 the Tele-Law has enabled advice to 46 lakh beneficiaries.

The Nyaya Bandhu (Pro Bono Legal Services) program provides to create a decentralized pan India dispensation framework to deliver Pro Bono legal services. It aims to connect registered Pro Bono lawyers with registered beneficiaries through Nyaya Bandhu Mobile APP (available on Android & iOS platform) and UMANG portal. As on 30th June,2023 10,241 Lawyers have enrolled on the Nyaya Bandhuprogramme. Pro Bono Clubs has been started under 69 Law schools, across the country to instill the young legal minds with Pro Bono legal services.

In addition, to ensure legal empowerment of citizens, Department of Justice is implementing Pan India legal literacy and legal awareness programme, through

various State agencies and National Law school's etc. Approx. 4 Lakh participants has benefitted through various initiatives of legal literacy and legal awareness programmes being implemented under it (both online and physical mode).

Especially in the State of Uttar Pradesh, Tele-Law service is operational across 19,560 Common Service Centers and has enabled advice to 8 lakh beneficiaries in 75 districts, till 30th June 2023. 649 Lawyers have joined the Nyaya Bandhu Programme and 6 Law colleges have constituted Pro Bono Clubs till 30th June 2023. Moreover, DoJ is implementing training and awareness programme on issues related to gender-based violence in six districts of Uttar Pradesh which includes Prayagraj, Mathura, Varanasi, Pratapgarh, Aligarh and Bulandshahr. The project is being implemented by National Law University, Delhi. Awareness programmes have been conducted on various topics like Protection of Women from Domestic Violence Act, 2005; Prevention of Sexual Harassment at Workplace Act, 2013; Prohibition of Child Marriage Act, 2006; Crimes like female foeticide, child sexual offences, dowry death, cruelty etc. Since 2021, 860+ participants including villagers, law enforcing agencies, college and school students have been covered under the various legal awareness programmes.

Under DISHA SCHEME, during financial year 2021-2022, 2022-2023 and 2023-2024, funds amounting to Rs. 87 crore, Rs. 40 crore and Rs. 48.15 crore were sanctioned, out of which Rs. 87 crore, Rs. 39.96 crore and Rs. 47.14 crore were utilized in respective year.
